

(b) if so, whether it has been sanctioned?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD):** (a) The Uduthorehalla Project of Karnataka has been received in the Central Water and Power Commission and is under technical examination.

(b) As the project lies in the Cauvery basin, its clearance will have to await the settlement on the sharing of Cauvery waters among the States of Karnataka, Kerala and Tamil Nadu.

**Reopening of Electrical Fan Unit under Ganesh Flour Mills, Delhi**

**3843. SHRI SARJOO PANDEY:** Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to refer to the reply given to Starred Question No. 467 on the 27th March, 1974 regarding take over of Ganesh Flour Mills Co. Ltd., Delhi and state:

(a) the steps taken so far to re-open the Electrical Fan Unit under Ganesh Flour Mills, Delhi and to see that the unit starts functioning without any delay;

(b) the reasons for the delay;

(c) whether Government have received any memorandum from the Engineering Mazdoor Union, North Delhi and whether he has met any deputation of the workers in this connection; and

(d) whether Government are aware that about 350 families of ex-employees are in great difficulty on account of the delay in re-opening the unit?

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI):** (a) and (b). A study report prepared by an expert consultant and an officer of the Industrial Reconstruction Corporation of India

Ltd., on the feasibility of restarting the unit, has been submitted in May, 1974 to the Industrial Reconstruction Corporation of India Ltd., who have forwarded their views on it to the Management Committee on Ganesh Flour Mills, for consideration. Further details of the question of re-opening the unit are being studied by the Management Committee.

(c) A memorandum was received from the Engineering Mazdoor Union, North Delhi, but the deputation of workers did not meet the Minister of Industrial Development.

(d) Yes, Sir.

**Ban on construction of Cinema and Private Commercial Buildings**

**3844. SHRI VARKEY GEORGE:** Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state whether a ban on construction of cinema houses and private commercial buildings will also result in a check on black money operations in these areas?

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI):** The Government have issued an order banning the use of cement, for a period of one year, in the construction of the following buildings both in the public and private sector which had not been started or which had not proceeded beyond the plinth level, viz:

- (i) building intended to be used as an office, theatre or cinema house;
- (ii) residential hotel, restaurant or eating house;
- (iii) shop;
- (iv) any road or pavement

It will be observed that there is no ban on the construction of Cinema Houses and private commercial buildings to be constructed with building